## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:1807 ANSWERED ON:16.12.2013 FUNDS UNDER AD HOC CAMPA Patil Shri C. R. ;Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of the amount deposited by various UT/State Governments to CAMPA of the Union Government, State-wise;

(b) whether the Government intends to transfer the amount deposited by Gujarat State into the account of Gujarat State CAMPA; and

(c) if so, the details thereof?

## Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) a statement of the principal amount deposited by various States/ UTs into the State/UT wise accounts being managed by the Adhoc Compensatory Afforestation Fund Management and Planning Authority, is at Annexure 'A';

(b)&(c) since the compensatory levies are held in State specific accounts pursuant to the Orders of the Hon'ble Supreme Court of India in Writ Petition No.202/1995 titled T N Godavarman Thirumalpad Vs. Union of India & Ors, the transfer of the entire funds to the State of Gujarat will be possible only subject to the Hon'ble Court permitting such transfers. No such enabling Court orders presently exist.